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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. No. 114/88, 115/88, 116/88, 117/88, 118/88 & 119/88.
~~**T.A. No.**~~

DATE OF DECISION 14.9.1992.

Popat Mohanlal Naik & Ors. Petitioner s

Mr. Kartikey Raval, Advocate for the Petitioner(s)

Versus

Union of India & Ors. Respondent s

Mr. Akil Kureshi for Mr. Jayant Patel, Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.V. Krishnan, Vice Chairman.

The Hon'ble Mr. R.C. Shatt, Judicial Member.

O.A. 114/88

1. Popatlal Mohanlal Naik,
Age 29 years,
residing at Chhani Jakat Naka,
Near H.W.P. Colony,
Vadodara.
2. Arvindkumar Nanabhai Parmar,
age 27 years,
residing at Laljipura,
Post Sokhada, Vadodara.

O.A. 115/88

1. Budhisagar Goaplbhai Parmar
age 25 years,
2. Narsingbhai Karunbhai Padhiyar
age 27 years.
3. Kanubhai Dayabhai Parmar
age 32 years,
No. 1, 2 & 3 residing at
Laljipura, Post Sokhada,
Vadodara.
4. Arvindbhai Ramanbhai Makwana
age 26 years
residing at Radhanpura,
Tal. Savli, Dist. Vadodara.
5. Lalubhai Shankarlal Rana,
age 26 years,
residing at Moti Golwad,
Chhani, Vadodara.

O.A. 116/88

1. Natwarbhai Chimanbhai Prajapati
age 30 years,
residing at Khumbharwada,
Chhani, Vadodara.
2. Dhirubhai Somabhai Patel
age 28 years,
residing at Kothi Char Rasta,
near Patvardhan Hostel,
Vadodara.
3. Rohiyalbhai Dayabhai Parmar
age 29 years,
residing at Laljipura,
Post Sokhada, Vadodara.

O.A. 117/88

1. Bhailal Manilal Rana
age 32 years
residing at Moti Golwad,
Chhani, Vadodara.
2. Jayantibhai Lallubhai Rathod,
age 26 years,
residing at Chhani,
Moti Golwad, Vadodara.

O.A. 118/88

1. Chandrakant Ramchandra Pawar,
age 31 years,
residing at Shastri Hostel,
Room No.24, Kothi Chhar Rasta,
Vaodara.
2. Ghanshayambhai Indulal Joshi,
age 25 years,
residing at Shastri Hostel,
Room No.26, Kothi Chhar Rasta,
Vaodara.
3. Dayabhai Mohanbhai Solanki,
age 22 years,
residing at Kundhela,
Taluka Dabhoi,
Dist: Vaodara.

O.A. 119/88

1. Niranjan Budhisagar Patel,
age 28 years,
residing at Kansara Pole,
Vasant Building,
Vaodara.
2. Madhavbhai Chandubhai Parmar,
age 22 years,
residing at present at
Kundhala, Tal. Labhoi,
Dist. Vaodara.

..... Applicants.

(Advocate: Mr.Kartikey Raval)
VERSUS.

1. Union of India,
(Notice to be served through:
Mr.Swaran Singh and/or his
successor in office,
Chairman, Canteen Stores Department,
Canteen Ad-hoc Committee,
(Department of Atomic Energy)
Heavy Water Plant)
P.O. Fertilizer Nagar,
Baroda - 391 750.
2. N.N. Khurana
and/or his Successor in office,
Works Manager, Canteen Stores
Department, Canteen Ad-hoc
Committee, (Department of
Atomic Energy, Heavy Water Plant)
P.O. Fertilizer Nagar,
Baroda - 391 750.

..... Respondents.,

(Advocate: Mr.Akil Kuresni for
Mr. Jayant Patel.)

..... 3/-

ORAL ORDER

O.A.114/88, 115/88, 116/88
117/88, 118/88, 119/88

Date: 14.9.1992.

Per: Hon'ble Mr. R.C.Bhatt, Judicial Member.

None for the applicants. Mr. Akil Kureshi for Mr. Jayant Patel, learned counsel for the respondents present.

2. In all these six ^{matters,} a common question arises as to whether the decision of the Hon'ble Supreme Court has been implemented by the respondents. On 15th July, 1992 the parties had submitted before us that the respondents have decided to implement the decision of the Hon'ble Supreme Court and therefore, the grievance of the applicants was likely to be redressed and therefore, above matters were adjourned. Today though none is present on behalf of any of the applicants in any of these matters, Mr. Akil Kureshi for Mr. Jayant Patel, learned advocate for the respondents has produced before us the office order dated 25th May, 1992 passed by the Government of India, Department of Atomic Energy, Heavy Water Plant, Baroda, and the same is taken on record. He submitted that as per this order, the grievances of the applicants are satisfied and now no grievance remains. Though as observed above, none is present for the applicants

We find from this office order produced by the respondents that the same is issued in accordance with the judgment of the Hon'ble Supreme Court referred to therein. We also take note of the submission of the learned advocate Mr. Akil Kureshi that the names of all the applicants involved in these matters are referred to in this office order and they have been given all the benefits as are admissible to other Central Government employees of comparable status from 1st October, 1991 except G.P.F., Pension and Group Insurance Scheme in respect of which separate orders were awaited from Department of Personnel and Training. The copy of this order to be kept in the file of the first matter i.e., O.A. 114/88. All these matters having common cause are disposed of today by common order. Now they have become infructuous, in view of the office order dated 25th May, 1992 passed by the Government of India, Department of Atomic Energy, Heavy Water Plant, Baroda. The copy of this order to be kept separately in the file of each case. The O.As are disposed of having become infructuous. No orders as to costs.

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(R.C.BHATT)
Judicial Member

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(N.V.KRISHNAN)
Vice Chairman